

Shri Hari Vishnu Kamath: As far as my knowledge goes, of the Rules and Directions, Direction 115 is the only provision which governs such matters, and that is not clearly applicable or wholly applicable to the present case. I would only submit that in order to obviate any difficulties in future, the rules or the Directions may be amended to cover all such cases. Direction 115 does not cover this particular case at all. There is no other rule under which a statement like this can be made.

Shri A. K. Sen: I think that we have been doing it under the rule relating to residuary powers.

Shri Hari Vishnu Kamath: Why resort to residuary powers? Why not have a specific rule?

Mr. Speaker: All right. I shall look into it.

12.27 hrs.

ELECTION TO COMMITTEE

ALL INDIA COUNCIL FOR TECHNICAL EDUCATION

The Minister of Education (Shri M. C. Chagla): I beg to move:

"That in pursuance of clause i (f) of paragraph 3 of the Ministry of Education Resolution No. F. 16-10/44-E.III, dated the 30th November, 1945, as amended from time to time, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the All India Council for Technical Education for a term of three years commencing from the 30th April, 1964, subject to the other provisions of the said Resolution."

Mr. Speaker: The question is:

"That in pursuance of clause (i) (f) of paragraph 3 of the Ministry of Education Resolution No. F. 16-10/44-E.III, dated the 30th November, 1945, as amended from time to time, the members of Lok Sabha do proceed to elect, in such manner as the Speaker

may direct, two members from among themselves to serve as members of the All India Council for Technical Education for a term of three years commencing from the 30th April, 1964, subject to the other provisions of the said Resolution."

The motion was adopted.

12.28 hrs.

DEMANDS FOR GRANTS—Contd.

DEPARTMENT OF SUPPLY
AND

DEPARTMENT OF TECHNICAL DEVELOPMENT

Mr. Speaker: The House will now take up discussion and voting on the Demands for Grants under the control of the Department of Supply as also of the Department of Technical Development. The discussion will take place on the Demands of both these Departments together. 4 hours have been allotted for the discussion of both these sets of Demands.

Hon. Members who want to move cut motions may pass on to the Table slips indicating the numbers of the cut motions which they want to move.

DEMAND NO. 103—DEPARTMENT OF SUPPLY

Mr. Speaker: Motion moved:

"That a sum not exceeding Rs. 47,23,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1965, in respect of 'Department of Supply'."

DEMAND NO. 104—SUPPLIES AND DISPOSALS

Mr. Speaker: Motion moved:

That a sum not exceeding Rs. 3,24,28,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1965, in